

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 198/TT/2017

- Subject** : Determination of transmission tariff for Asset-I: ± 800 kV 3000 MW HVDC Pole-III and LILO of Biswanath Chariali-Agra HVDC line for parallel operation of the HVDC station at Alipurduar, Asset-II: ± 800 kV 3000 MW HVDC Pole-IV alongwith Earth electrode station and Earth Electrode line at Alipurduar and Agra end, Asset-III: LILO of Bongaigaon-Siliguri 400 kV D/c line (Quad) (under private Sector) alongwith associated bays at Alipurduar, Asset-IV: LILO of Balipara-Salakati 220 kV D/c line alongwith associated bays at new pooling station in Alipurduar, Asset-V: 1x315 MVA 400/220 kV, ICT-I at Alipurduar, AssetVI: 1x315 MVA 400/220 kV ICT-II at Alipurduar, Asset-VII: 1x125 MVAR 400 kV Bus Reactor-I at Alipurduar and AssetVIII: 1x125 MVAR 400 kV Bus Reactor-II at Alipurduar, under the transmission system associated with "Transmission system for development of pooling station in Northern part of West Bengal and transfer of power from Bhutan to NR/WR" for tariff block 2014-19.
- Date of Hearing** : 28.2.2019
- Coram** : Shri P.K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I. S. Jha, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Assam Electricity Grid Corporation Limited and 80 others
- Parties present** : Shri Raj Kumar Mehta, Advocate, GRIDCO
Ms. Himanshi Andley, Advocate, GRIDCO
Shri Jibran Tak, Advocate, TPDDL
Shri Sudhir Agarwal, PGCIL
Shri S.S. Raju, PGCIL
Shri Vivek Kumar Singh, PGCIL
Shri S. K. Venkatesan, PGCIL
Shri Amit Yadav, PGCIL
Shri Zafrul Hasan, PGCIL



Shri S. K. Maharan, GRIDCO
Ms. Harapriya Behera, GRIDCO

Record of Proceedings

The learned counsel for GRIDCO sought some time to file the reply in the matter.

2. The Commission directed GRIDCO to file its reply by 15.3.2019 and the petitioner to file its rejoinder, if any, by 25.3.2019. The Commission further directed the parties to comply with the above directions within the specified timeline and observed that no further extension of time shall be granted.

3. The next date of hearing will be intimated to the parties in due course of time.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

